

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

(IB)-1162(ND)2019

**CORAM:**

**PRESENT: MR. R. VARADHARAJAN  
HON'BLE MEMBER(J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.07.2019**

**NAME OF THE COMPANY: M/s. Janki Parshad & Company V/s. M/s.  
Saurabh (India) Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: U/s 9 of IBC Code of 2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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**Present for the Petitioner:** Mr. Pankaj, Advocate

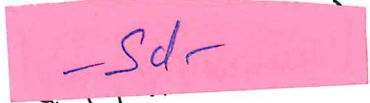
**Present for the Respondent:** Mr. Vishal Ganda, Ms. Shelly Khanna and  
Mr. Rahul Menon, Advocates

**ORDER**

**CA 966/2019** has been filed by way of report of the RP. Pursuant to the 2<sup>nd</sup> COC meeting held on 9<sup>th</sup> July, 2019 bringing to the notice of this Tribunal the revised constitution of the COC, the Kotak Mahindra Bank has been nominated as a Members of the COC having 6.22% voting share. The report has been filed on 22.07.2019 which is taken on record, subject to all just exceptions.

**CA 967/2019** has been filed under Section 19(2) & 19(3) by the RP seeking directions as against Statutory Auditor of the Company. Pursuant to the notice of this application, the said auditor namely M/s. Bhawna & Associates, CA by a counsel. 1 weeks' time is granted to the Statutory Auditor to respond to this application.

List these applications for further consideration on 5<sup>th</sup> August, 2019.

  
**(R. Varadharajan)**  
**Member (J)**